

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE THIRD DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 3933 OF 2020**

**Between:**

Dr. A.Anuradha, W/o. late H.Dayakiran, Aged 58 years, R/o. H.No. 402, Panorama Mansion, Renuka Enclave, Raj Bhavan Road, Somajiguda, Hyderabad - 500 082

**...PETITIONER**

**AND**

1. State of Telangana, Rep. by its Special Chief Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. The Director of Medical Education, State of Telangana, Koti, Hyderabad.
3. The Superintendent, Gandhi Hospital, Secunderabad
4. The Principal, Gandhi Medical College, Secunderabad

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order, direction or Writ more particularly one in the nature of Writ of Mandamus or any other appropriate writ (i) declare the -Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2019, (Act 6 of 2019) in so far as not including the Tutors in proviso to Section (1) (a) of Telangana Public Employment (Regulation of Age of Superannuation), Act, 1984 by amendment Act of Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act. 2019, (Act 6 of 2019) is discriminatory, illegal and violative of Article 14 and 16 of Constitution of India (ii) declare that the Petitioner is entitled to continue till she attains the age of superannuation of 65

years with all consequential benefits on par with Professors, Associate Professors and Assistant Professors.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to continue the Petitioner in service till she attained the age of 65 years on par with Assistant Professors, Associate Professors and Professors in the Government Medical Colleges.

**Counsel for the Petitioner : SRI G.VIDYASAGAR, Sr.COUNSEL  
for Ms.K.UDAYA SRI**

**Counsel for the Respondents: GP FOR MEDICAL HEALTH FW**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.3933 of 2020

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. G.Vidyasagar, learned Senior Counsel appears for  
Ms. K.Udaya Sri, learned counsel for the petitioner.

2. Learned Senior Counsel for the petitioner seeks leave of  
this Court to withdraw the writ petition with liberty to  
challenge the proceedings dated 31.07.2021.

3. Accordingly, the Writ Petition is dismissed as withdrawn  
in terms of the liberty as prayed for. No costs.

As a sequel, miscellaneous petitions, pending if any, stand  
closed.

**SD/-P.PADMANABHA REDDY  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

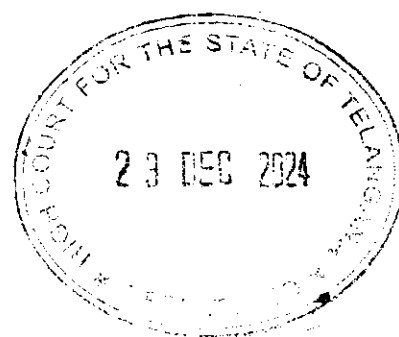
1. One CC to SMT.K.UDAYA SRI, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of  
Telangana. [OUT]
3. Two CD Copies.

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lp.

**HIGH COURT**

**DATED:03/12/2024**



**ORDER**

**WP.No.3933 of 2020**

**DISMISSING THE WRIT PETITION  
AS WITHDRAWN  
WITHOUT COSTS**

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*10/12/24.*